

PUNJAB VIDHAN SABHA

BILL NO.4-PLA-2024

THE PUNJAB APPROPRIATION (NO.3) BILL, 2024

A

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes during the financial year 2024-2025.

BE it enacted by the Legislature of the State of Punjab in the Seventy-fifth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Punjab Appropriation (No. 3) Act, 2024.

Issue of ₹ 204917,66,92,000/- out of the Consolidated Fund of the State of Punjab for the financial year 2024-2025.

2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting, in the aggregate to a sum of ₹ 204917,66,92,000/- (**Two lac four thousand nine hundred seventeen crore sixty six lac and ninety two thousand rupees only**) towards defraying several charges, which will come in the course of payment during the financial year 2024-2025, in respect of the services and purposes, specified in column 2 of the said Schedule.

Appropriation.

3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule, in relation to the financial year 2024-2025.

Overriding effect of the Act.

4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.

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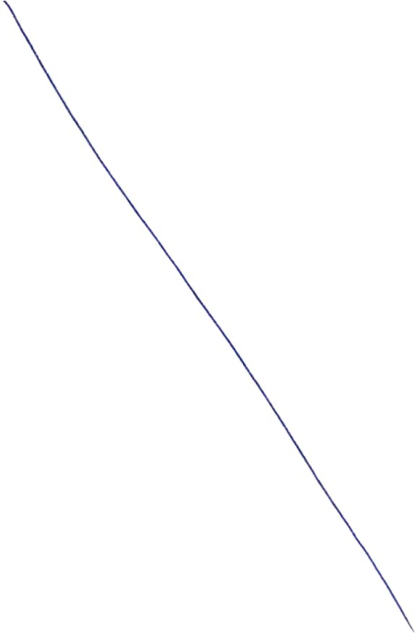
SCHEDULE

Demand No.	Services and purposes	sums not exceeding			
		Grant made by the Legislative Assembly	Charged on the Consolidated Fund	Total	
1	2	3	4	5	
		Rs.	Rs.	Rs.	
1	Agriculture	Revenue	119118847000	1010000	119119857000
		Capital	1537550000	0	1537550000
2	Animal Husbandry, Dairy Development and Fisheries	Revenue	6287148000	100000	6287248000
		Capital	21000000	0	21000000
3	Co-operation	Revenue	5818168000	300000	5818468000
		Capital	740100000	0	740100000
4	Defence Services Welfare	Revenue	618392000	1000	618393000
		Capital	150000000	0	150000000
5	Education	Revenue	165022373000	3602000	165025975000
		Capital	4841400000	0	4841400000
6	Elections	Revenue	4067623000	0	4067623000
		Capital	17790000	0	17790000
7	Excise and Taxation	Revenue	4273615000	111000	4273726000
		Capital	150000000	0	150000000
8	Finance	Revenue	202692903000	239000174000	441693077000
		Capital	402502000	698665569000	699068071000
9	Food, Civil Supplies and Consumer Affairs	Revenue	7815660000	2000	7815662000
		Capital	2902020000	0	2902020000
10	General Administration	Revenue	2936095000	152597000	3088692000
		Capital	0	0	0
11	Health and Family Welfare	Revenue	50496228000	4665000	50500893000
		Capital	2141900000	0	2141900000
12	Home Affairs	Revenue	88096311000	11226000	88107537000
		Capital	1368684000	0	1368684000
13	Industries & Commerce	Revenue	33354402000	5000000	33359402000
		Capital	315000000	0	315000000
14	Information and Public Relations	Revenue	4461671000	0	4461671000
		Capital	0	0	0
15	Water Resources	Revenue	12450375000	1101000	12451476000
		Capital	8623008000	0	8623008000
16	Labour	Revenue	312484000	0	312484000
		Capital	0	0	0
17	Local Government	Revenue	40916240000	0	40916240000
		Capital	11692700000	0	11692700000
18	Personnel	Revenue	297320000	99142000	396462000
		Capital	0	0	0

19	Planning	Revenue	573640000	0	573640000
		Capital	1220290000	0	1220290000
20	Power	Revenue	78089515000	0	78089515000
		Capital	1294160000	0	1294160000
21	Public Works	Revenue	6773661000	701000	6774362000
		Capital	20173400000	0	20173400000
22	Revenue, Rehabilitation and Disaster Management	Revenue	15684698000	3573000	15688271000
		Capital	40002000	0	40002000
23	Rural Development and Panchayats	Revenue	30610661000	1000000	30611661000
		Capital	930205000	0	930205000
24	Science, Technology and Environment	Revenue	337014000	0	337014000
		Capital	103760000	0	103760000
25	Social Security, Women & Child Development	Revenue	77908138000	10000	77908148000
		Capital	914700000	0	914700000
26	State Legislature	Revenue	616631000	12400000	629031000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	4421763000	200000	4421963000
		Capital	829389000	0	829389000
28	Tourism and Cultural Affairs	Revenue	1284492000	1000	1284493000
		Capital	380500000	0	380500000
29	Transport	Revenue	5140241000	501000	5140742000
		Capital	358302000	0	358302000
30	Vigilance	Revenue	778590000	5414000	784004000
		Capital	1000	0	1000
31	Employment Generation, Skill Development and Training	Revenue	1491060000	0	1491060000
		Capital	301000000	0	301000000
32	Forestry and Wildlife	Revenue	2627960000	2000000	2629960000
		Capital	0	0	0
33	Governance Reforms	Revenue	353209000	0	353209000
		Capital	143300000	0	143300000
34	Horticulture	Revenue	1394081000	501000	1394582000
		Capital	292500000	0	292500000
35	Housing and Urban Development	Revenue	10281626000	0	10281626000
		Capital	2163000	0	2163000
36	Jails	Revenue	3112344000	3000	3112347000
		Capital	408912000	0	408912000
37	Law and Justice	Revenue	10112452000	3235871000	13348323000
		Capital	0	0	0
38	Medical Education and Research	Revenue	7946972000	104000	7947076000
		Capital	3383000000	0	3383000000
39	Printing and Stationery	Revenue	343945000	2000	343947000
		Capital	105622000	0	105622000

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40	Sports and Youth Services	Revenue	2673827000	0	2673827000
		Capital	50100000	0	50100000
41	Water Supply and Sanitation	Revenue	10162530000	10000000	10172530000
		Capital	5317624000	0	5317624000
42	Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities	Revenue	7037022000	60000	7037082000
		Capital	8015240000	0	8015240000
	Total	Revenue	<u>1028791927000</u>	<u>242551372000</u>	<u>1271343299000</u>
		Capital	<u>79167824000</u>	<u>698665569000</u>	<u>777833393000</u>
	Grand Total		<u>1107959751000</u>	<u>941216941000</u>	<u>2049176692000</u>



STATEMENT OF OBJECTS AND REASONS

This bill is introduced in pursuance of Article 204 (1) of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Punjab of all money required to meet the grants made by the Legislative Assembly and expenditure charged on the Consolidated Fund of the State but not exceeding, in any case, the amount Shown in the statement previously laid before the House. Hon'ble Governor, Punjab has recommended to the State Legislature the introduction and consideration of this Bill. Hence, the proposed Punjab Appropriation (No. 3) Bill, 2024.

HARPAL SINGH CHEEMA
Finance Minister, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH:
THE 6TH MARCH, 2024

RAM LOK KHATANA,
SECRETARY.

N.B. - The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 6TH March, 2024 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).